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## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 2654/2025, CM APPL. 12597/2025

NO.220600501 MAHILA CONSTABLE M/CT. GD PANKAJ KUMARI .....Petitioner

Through: Mr. R.S. Kalkal, Adv.

versus

UNION OF INDIA & ORS.

....Respondents

Through: Ms. Avshreya Pratap Singh Rudy, CGSC, Ms. Usha Jamnal, Ms. Harshita Chaturvedi, Mr. Mohammad Junaid Mahmood, Mr. Adarsh Kumar Gupta, Advs.

**CORAM:** 

HON'BLE MR. JUSTICE C. HARI SHANKAR HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

> ORDER (ORAL) 06.10.2025

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## C. HARI SHANKAR, J.

- 1. Mr. R S. Kalkal, learned Counsel for the petitioner submits that as the petitioner has been transferred to 179<sup>th</sup> Battalion, BSF, Bikaner, the grievance in this petition does not survive for adjudication.
- **2.** Accordingly, the petition is disposed of as withdrawn.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

**OCTOBER 6, 2025**/*dsn*